

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) No. 102 of 2019

IN THE MATTER OF:

**Spectrum Power Generation Ltd.
& Ors.**

...Appellants

Vs

Kishan Rao & Ors.

...Respondents

Present:

For Appellants: Ms. Anwasha Padhi, Mr. Sarthak Gaur, Mr. Sumit Goel and Mr. Raghav Bansal, Advocates.

For Respondents: Mr. Rajeev Kumar and Mr. Krishna Dev J., Advocates.

Mr. Yogesh Jagia , Advocate for R-1, 10.

Mr. Praful Jindal, Advocate for R- 5,7.

With

Company Appeal (AT) No. 137 of 2019

IN THE MATTER OF:

M. Kishan Rao & Ors.

...Appellants

Vs

**Spectrum Power Generation Ltd.
& Ors.**

...Respondents

Present:

For Appellants: Mr. Yogesh Jagia, Advocate.

For Respondents: Mr. Sarthak Gaur, Mr. Sumit Goel, Ms. Anwasha Padhi and Mr. Raghav Bansal, Advocates for R-1,26,32,33 and 34.

Mr. Sidhartha Barua and Mr. Parful Jindal, Advocates.

ORDER

(Through Virtual Mode)

22.02.2021: From the perusal of the order dated 12.11.2020, it appears that this matter was 'Part Heard' by the Hon'ble Division Bench of this Tribunal on 14.02.2020.

The Memo of Appeals are in 10 Volumes and were directed to be listed on 02.12.2020. Thereafter, these matters are listed before this Bench.

Today, when the case was called out, Learned Counsel Mr. Yogesh Jagia, appears on behalf of the Respondent Nos. 1 to 10, in Company Appeal (AT) No. 102 of 2019 and for Appellant in Company Appeal (AT) No. 137 of 2019.

Learned Counsel Mr. Yogesh Jagia submitted that he has received the information that M. Kishan Rao died on 12.01.2021.

He prays adjournment for ascertainment of the fact of M. Kishan Rao. Further, he may be permitted to file appropriate application for bringing other legal heirs on record. Prayer allowed.

Learned Counsel for the Appellant is directed to take instructions and file proper Petition in this matter.

Learned Counsel for the Appellant is directed to indicate in the application as to whether notices have been served on all 37 Respondents or not.

Further, Office is directed to give fresh note in Company Appeal (AT) No. 137 of 2019 as to whether Notice have been served on all 37 Respondents.

Further, in Company Appeal (AT) No. 102 of 2019, there are 43 Respondents. Office is directed to give fresh Note as to whether all 43 Respondents have been appeared in this case and have filed their Written Reply or not.

List the Appeal on **19th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn